

1	2	3	4
15.	Nagaland	18.45	20.28
16.	Orissa	298.05	327.63
17.	Punjab	43.16	47.44
18.	Sikkim	2.82	3.11
19.	Tamil Nadu	617.23	678.48
20.	Tripura	5.30	5.83
21.	Uttar Pradesh	110.27	121.21
Total-I		3180.76	3496.40
II. UNION TERRITORIES			
1.	Delhi	1.96	2.15
Total-II		1.96	2.15
Grand Total		3182.72	3498.55

Note (P) - Provisional.

[Translation]

Payment of Compensation by CCL

2736. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of COAL be pleased to state :

(a) whether the Central Coalfield Limited has decided to organise camps in various villages for immediate payment of compensation to the displaced persons;

(b) if so, the names of villages where such camps likely to be organised;

(c) the time by which the aforesaid programme is likely to be implemented;

(d) the steps being taken for immediate payment of compensation to the displaced persons before organising the proposed camp programme; and

(e) the steps taken by the other subsidiary companies of Coal India Limited, particularly by Bharat Coking Coal Limited for providing compensation to the displaced persons?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Yes, Sir.

(b) and (c) Central Coalfields Ltd. will organise camps for this purpose within the next 3 months in the following seven villages :

1. Fusri
2. Kedla

3. Amlo

4. Ichakdhi

5. Titariyakhar

6. Benti

7. Kichto

(d) Payment camps are organised on getting prior consent of villagers to pay compensation. The Mukhiyas and Sarpanchs are also informed in advance about organisation of the payment camp. Payment of compensation is made at such camps in all such cases where there is no dispute. In case of any dispute about the title and the amount of compensation, the matter is referred to the tribunal constituted u/s 14 (2) of the CBA Act and the assessed compensation is deposited there.

(e) Steps taken by the other subsidiary companies of CIL including Bharat Coking Coal Ltd., for payment of compensation are as under :

For land acquired under L.A. Act

The compensation is assessed by District Authority and is deposited on demand by the coal companies to the District Collector who arranges for its disbursement.

For land acquired under C.B.A. Act

1. Compensation is assessed by coal companies in terms of the provision contained in the CBA Act and also CIL's Rehabilitation & Resettlement Policy. In case of any problem help of the State Govt. is sought.

2. Compensation roll is approved by Ministry of Coal, Govt. of India.

3. Advance information/notice is sent to the oustees about the payment of compensation.

4. In case of any dispute about the amount of compensation or title, the matter is referred to the tribunal and the amount is deposited there.

Loss due to Fire in Coal Mines

2737. SHRI HARI KEWAL PRASAD : Will the Minister of COAL be pleased to state :

(a) the total monetary loss suffered by various coal companies due to various reasons especially on account of fire took place in coal mines so far;

(b) the total amount spent so-far on extinguishing the fire; and

(c) the extent of success made in this regard?